

Central Administrative Tribunal, Lucknow Bench, Lucknow
Original Application No. 98 of 2007

This the 18th day of July, 2007

HON'BLE SHRI JUSTICE KHEM KARAN, VICE CHAIRMAN
HON'BLE SHRI A.K. SINGH, MEMBER (A)

Md. Syed Hakim Ali, aged about adult son of late Shri Faiyaz Ali,
resident of 5, Rakabganj, Faizabad Road, Gonda.

...Applicant

By Advocate: Shri Praveen Kumar.

Versus

1. Union of India through the General Manager, North Eastern Railway, Gorakhpur.
2. The Divisional Railway Manager, North Eastern Railway, Ashok Marg, Lucknow.

...Respondents.

By Advocate Shri S.M.S. Saxena

Order (Oral)

BY HON'BLE JUSTICE KHEM KARAN, V.C.

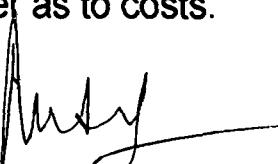
Heard the parties counsel on admission.

The applicant, who retired on 30.11.1993, is praying that the respondents be asked to revise the pensionary benefits treating his pay as Rs. 2420/- at the time of his retirement, and fix his pension at par with his erstwhile juniors and release arrears of pensionary benefits along with interest @ 12% p.a. He says that he has given representation dated 29.10.96 (Annexure A-5) and representation dated 28.11.2006 (A-6) to the Divisional Railway Manager, North Eastern Railway, Lucknow, but nothing has been done so far.



2. We think, it would be appropriate if this O.A. is finally disposed of at admission stage itself with suitable directions to the respondent No. 2 to consider and dispose of the above mentioned representations of the applicant in accordance with rules within the time fixed by this Tribunal.

3. So, the O.A. is accordingly disposed of with direction to the respondent No.2 to consider and dispose of the said representations dated 29.10.96 (A-5) and 28.11.2006 (A-6) in accordance with rules within a period of 3 months from the date, a certified copy of this order together with copy of this O.A. is placed before him. No order as to costs.


Member (A)


18.7.07
Vice Chairman

HLS/-